

ITEM NO.2

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

IA Nos. 99152/2018 & 99158/2018 in Civil Appeal No(s). 5941/2018

HARAVTAR SINGH ARORA

Appellant(s)

VERSUS

NAVNEET GUPTA &amp; ORS.

Respondent(s)

(IA No.87128/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.87127/2018-STAY APPLICATION and IA No.87130/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS )

Date : 27-07-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MS. JUSTICE INDU MALHOTRA

For Appellant(s) Ms. Vibha Datta Makhija, Sr. Adv.  
Mr. D. K. Devesh, AOR  
Ms. D. Geetha, Adv.  
Ms. Namrata Mallick, Adv.  
Mr. Hitesh Vats, Adv.  
Mr. Abhinav Raghuvansi, Adv.  
Mr. Yuvraj Samant, Adv.  
Ms. Neha Amola, Adv.

For Respondent(s) Mr. Dhruv Mehta, Sr. Adv.  
Mr. Rajesh Kumar-I, AOR  
Mr. Gaurav Kumar Singh, Adv.  
Mr. Anant Gautam, Adv.  
Mr. V. Govinda Ramanan, Adv.  
Mr. Aakash Sehrawat, Adv.  
Mr. Anmol Mehta, Adv.

Mr. Sameer Abhyankar, AOR  
Mr. Pratik Rajopadhye, Adv.

For Impleader Mr. P.S. Sudheer, AOR  
Mr. Rishi Maheshwari, Adv.  
Ms. Anne Mathew, Adv.  
Mr. Bharat Sood, Adv.  
Ms. Shruti Jose, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

**Heard the learned Senior Counsel appearing for the parties.**

**We clarify that the order dated 13.07.2018 does not, in any manner, interdict any person from continuing the business of running the hotel.**

**I.As stand disposed of accordingly.**

**Application for impleadment (I.A. No. 10237/2018) is allowed.**

**(R. NATARAJAN)  
COURT MASTER (SH)**

**(SAROJ KUMARI GAUR)  
BRANCH OFFICER**